

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 119  
IA/15(AHM)2021  
in  
CP(IB)/78(AHM)2018

**Order under Section 10 IBC**

**IN THE MATTER OF:**

Hardik Industrial Corporation Pvt Ltd  
V/s  
State Bank of India

.....Applicant

.....Respondent

**Order delivered on ..19/07/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Arjun Sheth, learned counsel  
For the Respondent : Mr. Kiran Shah, FCA

**ORDER**

Learned FCA for the Respondent submitted that the reply is filed.

The matter stands adjourned for hearing on 07.09.2021.

Meanwhile, the parties are directed to upload all their respective documents on e-portal within one week, if not already uploaded.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)